

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).2 0 7 7 7 / 2 0 0 5

(From the judgement and order dated 1 2 / 0 8 / 2 0 0 5 in W P No. 7 2 3 2 / 2 0 0 4
of The
HIGH C O U R T O F B O M B A Y)

ASHO K SADHU R A M MULCH A N D A N I

Petitioner(s)

V E R S U S

N E E L I M A S A D A N A N D V A R T A K & O R S .

Respondent(s)

(With appln(s) for directions and deletion of Respondent No.7 and permission to
file additional documents and modification of Court's order dated 3 0 . 1 1 . 2 0 0 5 and
3 1 . 3 . 2 0 0 6 and with prayer for interim relief and office report)
(for final disposal)

W I T H S L P (C) N O . 4 4 3 6 o f 2 0 0 6

(With appln.(s) for interim relief and modification of Court's order and with prayer
for interim relief and office report)
(for final disposal)

Date: 2 9 / 0 8 / 2 0 0 7 This Petition was called on for hearing today.

C O R A M :

H O N ' B L E M R . J U S T I C E G . P . M A T H U R

H O N ' B L E M R . J U S T I C E D . K . J A I N

For Petitioner(s)

Mr. Shivaji M. Jadh av,Adv.

For Respondent(s)

Mr. S.C. Birl a,Adv.

Mr. S.S. Shinde, Adv.

Mrs. Asha G. Nair, Adv.

Mr. V.N. Raghupathy ,Adv

UPON hearing counsel the Court made the following

O R D E R

As requested on behalf of learned counsel for the

Petitioner, the case is adjourned by two weeks.

(K. K. Chawla)
Court Master

(Radha R. Bhati a)
Court Master